

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.151/2020**

**Date of decision: 18.02.2020**

**CORAM:- R. VIJAYKUMAR, MEMBER (A).  
R.N. SINGH, MEMBER (J).**

Shri Anant Vasantrao Gaidhane  
Son of Vasantrao Gaidhane  
Age 43 Years, working as Junior Clerk,  
C&W Depot, South East Central Railway,  
Motibagh, Nahpur,  
R/At-Railway Qtr.253/II, Beli Shop,  
Kamptee Road, Nagpur 440 014.  
Mobile No.9422810108  
Email ID-NIL.

... **Applicant.**

**(By Advocate Sh. Vicky Nagrani ..)**

**VERSUS.**

1. Union of India,  
Through General Manager,  
South East Central Railway,  
Bilaspur 495001.
2. The Divisional Railway Manager,  
(P), South East Central Railway,  
Nagpur Division,  
Nagpur 440 001.

... **Respondents.**

**O R D E R (O R A L)**

**Per: R. N. SINGH, MEMBER (J)**

1. When the case is called out, Shri Vicky Nagrani, learned counsel appeared for the applicant.
2. After arguing for some time, the learned counsel for the applicant submits that as the

applicant is yet to prefer a representation against the impugned order of transfer dated 31.01.2020, the applicant shall prefer a comprehensive representation against the impugned order dated 31.01.2020 vide which the applicant has been posted at Gondia where he has initially been posted on temporary attachment basis.

3. In view of this, the OA is disposed of with liberty to the applicant to make a comprehensive representation before the Competent Authority against the impugned order dated 31.01.2020. Needless to say that in case such representation is preferred by the applicant, the same shall be considered by the respondents as expeditiously as possible or in any case within six weeks from the date of receipt a representation from the applicant.

4. The OA is disposed of in the aforesaid terms. However, in the facts and circumstances, no order as to costs.

(R. N. Singh)  
Member (J)

(R. Vijaykumar)  
Member (A)

v.